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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE SUBODH ABHYANKAR**

ON THE 21st OF FEBRUARY, 2024

WRIT PETITION No. 4070 of 2024

BETWEEN:-

**SMT BABLI BHAWRE W/O LATE SANTOSH BHAWRE,
AGED ABOUT 37 YEARS, OCCUPATION: HOSTEL
SUPERINTENDENT GIRLS POST MATRIC HOSTEL
SAILANA DISTT. RATLAM (MADHYA PRADESH)**

.....PETITIONER

(BY SHRI KHEN CHAND RAIKWAR, ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH PRINCIPAL
SECRETARY JANJATIYA KARYA VIBHAG
VALLABH BHAWAN BHOPAL (MADHYA PRADESH)**
- 2. THE COLLECTOR NEW COLLECTOR OFFICE
MHOW-NEEMUCH ROAD, RATLAM (MADHYA
PRADESH)**
- 3. ASST COMMISSIONER JANJATIYA KARYA
VIBHAG RATLAM (MADHYA PRADESH)**
- 4. SMT. BHUVNESHWARI SOLANKI OCCUPATION:
U.D.T. GOVT. GIRLS HIGH SECONDARY SCHOOL
TEHSIL SAILANA DIST. RATLAM (MADHYA
PRADESH)**

.....RESPONDENTS

(BY SHRI AMAY BAJAJ, G.A./P.L.)

.....
*This petition coming on for admission this day, the court passed the
following:*

ORDER

This writ petition under Article 226 of the Constitution of India has been
filed by the petitioner against the transfer order dated 09/02/2024 passed by

respondent No.3 whereby the petitioner has been transferred from Post Matric Girls Hostel, Sailana to UEGS, Jhosla Sankul Sarvan.

Counsel for the petitioner submits that against the impugned transfer order, the petitioner had also filed a representations dated 14/02/2024 (Annx.P/4) before the respondents stating the grievance of the petitioner which has not been decided till now, hence, a direction be issued to the respondents to decide the petitioners' pending representation.

Counsel for the respondents/State has submitted that if the petitioner files a fresh representation, then the same will be considered and decided in accordance with law within a time bound period.

Hence, without commenting upon the merits of the matter, the writ petition is **disposed of** with a direction to the petitioner to file a fresh representation along with all relevant documents before the concerned respondent/competent authority within a period of one week which shall be decide by the respondents/competent authority after giving due opportunity of hearing to all the parties concerned, in accordance with law by a reasoned and speaking order within a further period of four weeks. Till the representation of the petitioner is decided, the petitioner shall be allowed to continue at the present place of posting.

C.c. as per rules.

(SUBODH ABHYANKAR)
JUDGE